IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.23
I.A.Nos.357/2022, 180/2023 in
C.P.(IB)No.58/BB/2021

IN THE MATTER OF:

M/s. Piramal Capital and Housing Finance Ltd. ... Petitioner
Vs.
Mr. Babu A. Dhammangi ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 19.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Shreenivas Patil
For the Respondent in I.A.357/2022
& Applicant in I.A.180/2023 : Shri Shashank Kumar

ORDER

I.A.No.357/2022:

1. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
2. Ld. Counsel for the RP requests time to file brief synopsis. Therefore, one week time is granted to the RP to file brief synopsis.
3. List the case with other IAs on **11.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi